

In the Court of the Principal District Judge, Madurai.

Present : **Thiru.M. Balakumar, B.A., M.L.,**

(V Additional District Judge, Madurai)

Principal District Judge, Madurai. (i/c)

Thursday, this the 10th day of September -2020.

Crl.M.P.No.4074/2020

1.Govindaraj,S/o.Mayalagan

2.Muthukrishnan,S/o.Gurusamy

... Petitioners/Accused.

Vs

State through the Inspector of Police,

Kallikudi,P.S. Cr.No.1068/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.PAT.S.Iyappakathirvel, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Petition filed to relax the Condition.

2. The offence alleged are U/s. 294(b), 353, 451 and 380 of IPC.

3. Both heard.

4. The petitioners were granted anticipatory bail in Crl.M.P.No.3679/2020 dated 17.8.2020 with condition that to appear and sign before the Inspector of Police, respondent police station daily at 10.00 a.m. until further orders.

5. The learned counsel for the petitioners submitted that the petitioners have abiding the condition for the past 21 days before the Inspector of Police and prayed that the condition may be relaxed.

6. The learned Public Prosecutor submitted that the petitioners have been complying the condition for 21 days and he placed his objection.

7. Considered the rival submissions, it is seen from the submissions made by the learned Public Prosecutor that the petitioners have been complying with the condition for the past 21 days, without any remarks, Considering the duration of compliance and also the stage of investigation, this court is inclined to modify the condition once in a week.

8. In the result, condition is modified and the Petitioners are directed to appear and sign before the Inspector of Police, respondent police station once in a week i.e., on every Monday at 10.30 a.m. until further orders. The Petitioners shall not threaten witnesses and they shall co-operate with the pending investigation and to co-operate with the trial Court for early disposal of the case. If there is any violation of condition, the Investigation Officer is with in his powers to seek cancellation of bail by filing a petition before the Court of the learned Judicial Magistrate concerned for cancellation of bail even though the bail granted by the Sessions Court as per the ruling of the Hon'ble Supreme Court reported in **P.K.Shaji /vs/ State of Kerala, (2005) AIR S.C.W.5560**. Accordingly this petition is allowed.

Pronounced by me in Open Court on the 10th day of September -2020.

Sd/- M. Balakumar
V Additional District Judge, Madurai
Principal District Judge, Madurai.(i/c)

Copy to

1. The Judicial Magistrate concerned
2. The Inspector of Police, Kallikudi, P.S.
3. The Petitioner through his counsel.